

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 18980 / Checker
III-6-3/2010

Bilaspur, dated 23 September, 2025

Copy of Government Notification No. 3414/2542/XXI-B/C.G./2025 dated 19-09-2025 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding amendment in previous Notification No. 702/50/XXI-B/C.G./2021 dated 15-01-2021 for designating the Court of 1st Additional Sessions Judge, Bhanupratappur as Special Court under Section 22 (1) of the National Investigation Agency Act, 2008 is forwarded to: -

1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.

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17. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
18. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC/Establishment), High Court of Chhattisgarh, Bilaspur for information.
20. The Inspector General (Policy), National Investigation Agency, Ministry of Home Affairs, 6-7th floor NDCC-II Building, Jai Singh, Road, New Delhi for information.
21. **The Principal District and Sessions Judge, Uttar Bastar (Kanker)** with a request to transfer all pending cases arising out of Bhanupratappur area related to NIA Act, 2008 to the newly notified Special Court under NIA Act at Bhanupratappur.
22. The Principal District and Sessions Judge, Balod/ Balodabazar-Bhatapara /Balrampur-Ramanujan/Bastar (Jagdalpur)/Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/Koria (Baikunthpur)/Mahasamund/ Mungeli/ Raigarh/Rajnandgaon/Raipur/Sarguja (Ambikapur)/Surajpur, for information.
23. Principal Judge/Judge, Family Court, Balod/Balodabazar-Bhatapara/ Bastar (Jagdalpur)/Bemetara/Bilaspur/Dakshin Bastar (Dantewada)/Dhamtari/ Durg/Janjgir-Champa/Jashpur/Kabirdha(Kawardha)/Kondagaon/Korba/ Koria at Manendragarh/Mahasamund/Mungeli/Raigarh/Raipur/Rajnandgaon/ Sarguja(Ambikapur)/Surajpur/Uttar Bastar(Kanker) for information.
24. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, *for information.*
25. The Additional Registrar (Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, *for information.*
26. Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information.*
27. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information.*
28. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
29. The Addl. Registrar, Work/Confidential Section, High Court of Chhattisgarh, Bilaspur *for information.*
30. The Deputy Registrar, D.E. Section High Court of Chhattisgarh, Bilaspur for information and necessary action.
31. Section Officer/Incharge, Senior Court Manager/Accounts/ O/o R.G./Checker/ Protocol /Compliant/Writ/ Civil/ Criminal/ Central Filing Section/Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur *for information.*
32. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


(Mansoor Ahmed)
I/c Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR (CG) 492002

NOTIFICATION

19 SEP 2025

Nava Raipur, dated /09/2025

F.No. 3414 /2542/XXI-B/C.G./2025.- In exercise of the powers conferred by sub-section(1) of Section 22 of the National Investigation Agency Act, 2008 (No. 34 of 2008) and in consultation with the Hon'ble Chief Justice of High Court of Chhattisgarh, the State Government, hereby, amends its previous Notification No. 702/50/XXI-B/C.G./ 2021, dated 15.01.2021 and designate the following Special Courts as mentioned in column (2) of the Schedule below, having jurisdiction over areas mentioned in column (3) of the said Schedule, for the trial of Scheduled offences, namely:-

:: AMENDMENT ::

In the schedule of the said Notification,:-

01. For Serial Number 4 and entries relating thereto, the following shall be substituted, Namely :-

S. No.	Special Court		Jurisdiction
(1)	(2)		(3)
"4"	(i)	1 st Additional Sessions Judge, Kanker	Civil District Uttar Bastar Kanker except the area falling under the jurisdiction of Civil Court- Bhanupratappur and Pakhanjur.
	(ii)	1 st Additional Sessions Judge, Bhanupratappur	Area falling under the jurisdiction of Civil Court- Bhanupratappur and Pakhanjur

02. After Note (3), the following shall be added, namely:-

"Note(4) In the absence of 1st ASJ, Kanker, the NIA Act cases shall be disposed of by the Sessions Judge, Kanker.

- (5) In absence of 1st ASJ, Bhanupratappur, the NIA Act cases shall be disposed of by the IInd ASJ, Bhanupratappur or in the absence of IInd ASJ, Bhanupratappur, NIA Act cases shall be disposed of by the Session Judge, Kanker."

By order and in the name of the
Governor of Chhattisgarh,

(Rajnish Shrivastava)
Principal Secretary

Government of Chhattisgarh
Law & Legislative Affairs Department

En.No. 3415 /2542/XXI-B/C.G./2025

Raipur, Dated /09/2025

Copy to:-

19 SEP 2025

- ✓ 1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No.17655/III-6-3/2010/Checker Bilaspur, Dated 30th August, 2025,

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2. Secretary, Home, Government of India, North Block, New Delhi,
 3. Advocate General, Bilaspur, Chhattisgarh,
 4. Additional Chief Secretary, Government of Chhattisgarh, Home Department, Mantralay, Raipur,
 5. Director General of Police, Chhattisgarh,
 6. Principal District and Sessions Judge, Kanker,
 7. All Superintendent of Police, Chhattisgarh,
 8. Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
 9. Private Secretary to Principal Secretary Law for Perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur
 10. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Atal Nagar, Nava Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary),
- for information and necessary action.

pld
17.09.2025
(Bhupendra Kumar Vasnikar)

Additional Secretary

Government of Chhattisgarh

✍ Law & Legislative Affairs Department

GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR
RAIPUR (C.G.) 492002

NOTIFICATION

5 JAN 2021

Raipur, dated 30/1/2021

702
R. No. 50/XXI-B/C.G./2021. In exercise of the powers conferred by sub-section (1) of Section 22 of the National Investigation Agency Act, 2008 (No. 34 of 2008) and in supersession of previous Notification No. 8542/2796/ XXI-B/C.G./2015 dated 01-09-2015, the State Government, hereby, notifies the following Special Courts as mentioned in column (2) of Schedule below, having jurisdiction over areas mentioned in column (3) of the said Schedule, for the purposes of sub-section (1) of Section 22 of said Act for the trial of Scheduled Offences, namely:-

SCHEDULE

Chakol
BQ
15.1.21
ARWES

S. No. (1)	Special Courts (2)	Jurisdiction (3)
1	1 Additional Sessions Judge, Bastar at Jagdalpur	Civil District Bastar at Jagdalpur
2	1 Additional Sessions Judge, Dantewara	Revenue District Dakshin Bastar Dantewara
3	1 Additional Sessions Judge, Dantewara	Revenue District Sukma and Bijapur
4	1 Additional Sessions Judge, Kanker	Civil District Uttar Bastar Kanker
5	Additional Sessions Judge, Kondagaon	Civil District Kondagaon
6	Sessions Judge, Bilaspur	Rest of the Districts of the State
Note:	In the event of the above mentioned Special Court/s lying vacant then the cases shall be disposed of by the Sessions Judge of the division or in his absence by the senior most Additional Sessions Judge.	

By order and in the name of the
Governor of Chhattisgarh,

(Narash Kumar Chandravanshi)
Principal Secretary

Government of Chhattisgarh
Law and Legislative Affairs Department

703
Encl. No. 50/XXI-B/C.G./2021

Raipur, dated 30/1/2021

Copy forwarded to:-

5 JAN 2021

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to memo No. 146/II-6-3/2010, Bilaspur, Dated 06 January, 2021 for information and Shree on microfilm one fusion.

15 Jan 2021 12:43 pm

2. Secretary, Home Affairs, Government of India, North Block, New Delhi.
 3. Advocate General, Chhattisgarh, Bilaspur.
 4. Private Secretary to Hon'ble Law Minister, for perusal of Law Minister.
 5. Private Secretary to Additional Chief Secretary, Home for perusal of Additional Chief Secretary, Home, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya
 6. Director General of Police, Chhattisgarh,
 7. All District and Sessions Judges, Chhattisgarh,
 8. All Superintendent of Police, Chhattisgarh,
 9. Staff Officer to Principal Secretary, Law, for perusal of Principal Secretary, Law, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya
 10. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
 11. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department.
- For information and necessary action;

(Manoj Kumar Thakur)

Additional Secretary,

Government of Chhattisgarh,

Law and Legislative Affairs Department.



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15 Jan 2021 12:48 PM